BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
[Under Sections 18(1) read with Sections 14 & 15 of the National Green Tribunal Act, 2010]
ORIGINAL APPLICATION NO.272 OF 2024

IN THE MATTER OF:-
DEEPANK KUMAR SHARMA & Ors. ... Applicant

Versus.

Union of India & Ors. ... Respondents

INDEX

S. NO.	Particulars	Page No.
1	Rejoinder/Reply on behalf of the applicant to the Additional Affidavit filed by the respondent No.8 alongwith affidavit	1 - 12
2.	**ANNEXURE –RA.1(Colly)** Copies of the photographs which are showing the respondents started cutting colony on the said land	13 - 33
3.	**ANNEXURE –RA.2** A Copy of the receipt	34 - 39
4.	**ANNEXURE –RA.3** A Copy of the Khatauni dated 04.06.2024	40-42

New Delhi
DATED: 09/06/2025

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1

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REJOINDER/REPLY ON BEHALF OF THE APPLICANT TO THE ADDITIONAL AFFIDAVIT FILED BY THE RESPONDENT NO.8 ALONGWITH AFFIDAVIT

MOST RESPECTFULLY SHEWETH:

PRELIMINARY OBJECTIONS:

1. That the answering respondent No. 8 played a fraud with this Hon'ble Tribunal by placing misleading, distorting and wrong facts before this Hon'ble Court. It is submitted that the averments mentioned in the para are incorrect which clearly shows that the answering respondent played a fraud with this Hon'ble Tribunal. It is submitted that in spite of directions issued by the Tribunal, the said respondents even continue to violate the law and started construction on the said land in question mentioned in para III of the OA at page 17 & 18.

2

2. That It is submitted that the restraining order has been passed under Section 107/116 Cr.PC. Even though a report had been submitted by the Forest Department on 11.02.2024 that the respondents 8 are illegally cutting mango trees. It is clear from the photograph that the respondent is cutting colony on the said khasaras in connivance with the respondent No.8 to 10. Copies of the photographs which are showing the respondents started cutting colony on the said land are annexed and marked as **ANNEXURE –R.8/1(Colly).**

Brief Facts :

1. That it is submitted that the respondent no. 8 deposited Rs.40,000/- on 14.03.2024 with the Forest Department, Moradabad Circle, Moradabad. It shows that the contradictory statements. Even though on 28.03.2024 the answering respondent deposited Rs.1,95,000/- with the Forest Department, Moradabad Circle, Moradabad. The respondent no.8 again deposited Rs.1,65,000/- with the Forest Department, Moradabad Circle, Moradabad on 30.05.2024. Hence, the averments made in the reply are wrong and contradictory to the factual aspects and it is vehemently denied that on or after 29.01.2024 the answering respondent has no relation with the land in question on which there were green mango trees as shown in the

3

photographs in the OA. A Copy of the said receipts are attached herewith and marked as **ANNEXURE-R.8/2**

3. That the disputes in between the parties has no relations in the present matter as the applicant raised the issue in respect of the environment and illegally cutting green mango trees from the said khasras in connivance with the respondent no. 7 and with respondent no. 1 to 6, as the applicants made several complaints to the authority and even the respondent no. 1 to 7 did not heed upon the complaints of the applicants. The same is clear from the reply filed by the respondent no. 7 that he knows it very well that respondent no. 8 to 10 after using Acid destroyed the green mango trees and did not take any action against them for the said act. The conduct of respondent no. 7 is very clear that in spite of the directions issued by this Tribunal, the respondent did not appear till non-bailable warrants issued by this Hon'ble Tribunal.

4. That the contents of para 4 of the preliminary objections are wrong and hence the same are denied. The applicant is placing photographs of the green mango trees and after cutting the trees the barren land and thereafter they are still cutting colonies on the said land and the respondent no. 9 has been shown as the contacting person/local person. It is strange that the contradictory reply have been given by the respondent as he categorically stated the trees are 80 years old and dried and they are dangerous to the nearby passers. It is

4

submitted that there was a huge chunk of land which was having 'Mango Bagh' and not a single tree at the side of road hence, the respondent no. 8 has given a vague averment to save himself but it is clear that he was in connivance with all other respondents and deliberately cut the mango trees from the land. It is submitted that Section 80 of the Act and from the khatauni dated 04.06.2024 it is clear that the answering respondent applied for khasra no. 1083 from agriculture land to non-agriculture land and the respondents in connivance with each other took advantage of their own wrongs, which are basically not now owned by the respondent No.8. A Copy of the Khatauni dated 04.06.2024 is attached herewith and marked **ANNEXURE- R.8/3.**

5. That it is submitted that the personal disputes have no place in the present matter. The applicants came forward to save the nature/environment from the hands of said culprits who deliberately with an intent motive destroy the 'Mango Bagh'. The said fact also confirmed by respondent no. 7 in his reply wherein he stated that the respondent no. 8 used the Acid and thereafter, destroy the trees.

6. That it is submitted that the respondent no. 8 is trying to harp other issues to save himself and trying to divert the environment issues into the property issue.

PARAWISE REPLY

5

1. That the contents of para 1 of the Additional Affidavit are wrong and denied. It is submitted that the respondent no. 8 deposited fine of Rs.40,000/- on 14.03.2024 with the Forest Department, Moradabad Circle, Moradabad. It shows that the contradictory statements. Even though on 28.03.2024 the answering respondent deposited Rs.1,95,000/- with the Forest Department, Moradabad Circle, Moradabad. The respondent no. 8 again deposited Rs.1,65,000/- with the Forest Department, Moradabad Circle, Moradabad on 30.05.2024. Hence, the averments made in the reply are wrong and contradictory to the factual aspects and it is vehemently denied that on or after 29.01.2024 the answering respondent has no relation with the land in question on which there were green mango trees as shown in the photographs in the OA. It is irrelevant part to mention herein that the respondent no. 7 categorically stated that the respondent no. 8 to 10 used acid to dry and thereafter cut the trees.

2. That the contents of para 2 of the Additional Affidavit are wrong and denied. the question before this Hon'ble Tribunal is that whether the respondent no. 8 to 10 cause loss to the environment or not. The respondent no. 11 in its additional affidavit filed a detailed conclusion on the basis of law and judgment and in para 7 of the additional affidavit categorically stated that the respondent was involve in environmental loss and there

6

were the environmental compensation was examined in accordance with law. It is worthwhile to submit is that here in that the respondent No.11 imposed Environmental Compensation per Tree Rs.4,57,483/- and only calculated for 79 Trees i.e. Rs.3,61,41,229/-. Even though the said calculation is not in accordance with law. The total cutting of trees are 180 and the Environmental Compensation should be Rs.8,23,46,940/-.

3. That the contents of para 3 of the Additional Affidavit are wrong and denied. It is clear from the submission that the respondent arbitrarily acted and taken law in their own hand. The official respondent were partly active and their activeness came into the picture when present matter was filed before this Hon'ble Tribunal and only to save the places, they imposed the minor penalty. It was also an arbitrary action of the official respondent just only to eye-wash levied a minor penalty. The minimum penalty as per the criteria stated in additional affidavit by respondent no. 11 should be adopted and imposed the penalty in accordance with the said rough calculation.

4. That the contents of para 4 of the Additional Affidavit are wrong and denied. The answering respondent cannot bargain with the Hon'ble Tribunal as the respondent committed offenses and in accordance with the law the environmental compensation as stated by respondent no. 11, should be calculated as per

minimum laid down criteria. It is submitted that the respondent no. 7 never came forward before this Hon'ble Tribunal as after receiving the notices and when warrants have been issued only thereafter, appeared before this Hon'ble Tribunal and the authority also managed by the respondent no. 8 and therefore just to eye-wash taking plea that he paid the compensation. When an offence committed by the respondent and accepted his guilt before the Hon'ble Tribunal , now in such circumstances he is liable to make payment of environment laws, thus liable to pay Environmental Compensation of Rs.8,23,46,940/- and also should be punished in accordance with the law.

5. That the contents of para 5 of the Additional Affidavit are wrong and denied. The environmental compensation cannot be based on, as per the desire of respondent no. 8 but the same should be Rs.8,23,46,940/- and also imposed other punishments in accordance with the law.

6. That the contents of para 6 of the Additional Affidavit are wrong and denied for want of knowledge. It is clear from the document that so called averment the respondent applied for conversion and thereafter seek permission to the authorities for cutting the trees and change of use of land. The punishment of the offence is not based on quantum of amount. The loss of environment is an admitted fact by the respondent no.8, thus they are liable to be punished as stated above by the applicant and recovery of the same shall be affected,

for the purposes to save the environment at the earliest. The natural resources cannot be recovered by mere imposition of fine but the offenders are to be punished for their wrongs and a lesson should go to the General Public that the environmental violations shall create trouble for the violators as the respondent no.8 to 10.

7. That the contents of para 7 of the Additional Affidavit are wrong and denied. The UPPCB was impleaded as party in the matter and when they came to know that the violation have been done, only thereafter, the penalty was imposed as stated by respondent no.11 in their additional affidavit dated 30.04.2025 (at page 478 to 486). The additional affidavit of the respondent no.11 may kindly be read as part and parcel of the present para.

8. That the contents of para 8 of the Additional Affidavit are wrong and denied. The averments mentioned in para are misleading and the respondent no.8 is trying to mislead by alleging the applicant. The disputes in between the applicant and the respondent no. 8 to 10 are inter-se disputes and nothing to do with the present case.

9. That the contents of para 9 of the Additional Affidavit are wrong and denied. The payment of the minor penalty is also nothing to do with the environmental compensation. The respondent tried to distort defects and now trying not to pay the environmental

compensation as imposed by respondent no. 11 for 79 trees i.e. Rs.3,61,41,229/-.

10. That the contents of para 10 of the Additional Affidavit are wrong and denied for want of knowledge. It is submitted that no proof placed by the answering respondent in respect of the averments. Even though the said calculation is not in accordance with law. The total cutting of trees are 180 and the Environmental Compensation should be Rs.8,23,46,940/- minimum.

11. That the contents of para 11 of the Additional Affidavit are wrong and denied for want of knowledge. It is submitted that no proof placed by the answering respondent in respect of the averments. Even though the said calculation is not in accordance with law. The total cutting of trees are 180 and the Environmental Compensation should be Rs.8,23,46,940/- minimum. Once an offence has been committed the accused person should be punished in accordance with the law strictly and stickiest action required when respondent is dishonest and playing fraud with the Hon'ble authority thus liable to be punished for maximum punishment.

12. That the contents of para 12 of the Additional Affidavit are wrong and denied for want of knowledge.

13. That the contents of para 13 of the Additional Affidavit are wrong and denied for want of knowledge, Even though it is clear that the misleading facts mentioned in Annexure-RB.

10

14. That the contents of para 14 of the Additional Affidavit are wrong and denied. It is therefore, most respectfully prayed that the prayer made in the additional affidavit in para 14 may kindly be dismiss with heavy and exemplary cost in the interest of justice.

It is further prayed that the respondent No.8 may kindly be punished in accordance with law and also the environmental compensation for 180 trees should be recovered for a sum of Rs.8,23,46,940/- and also to be punished in accordance with law.

To grant any other and further orders which may be deemed fit and proper in the interest of the justice.

AND FOR THIS ACT OF KINDNESS THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.

Deepank

Signature of the Applicant

New Delhi
DATED: 09/06/2025

[VISHWENDRA VERMA] & [SHIVALI]
Advocates for the Applicants
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New Delhi
09871704611
verma.vishwendra@yahoo.co.in

11

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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Versus.

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AFFIDAVIT

I, DEEPANK KUMAR SHARMA, S/o Shri Dinesh Kumar Sharma, aged about ___ years, R/o 1810, Mandi Railway road, Near Sarvodaya Inter College, Railway Road, Pilakhuwa, Tehsil Hapur, U.P.. Presently at New Delhi, do hereby solemnly affirm and state as under-

1. That I am the Applicant in the above mentioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear this affidavit.
2. That the contents of this reply to the additional affidavit of respondent no. 8 has been drafted by my counsel as per instructions and I have been read over the contents thereof and I understood the same.

NOTARY M. ARYA Reg. No. 19591 APPROVED BY GOVT. OF INDIA

12

3. That the contents of this reply are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

Deepank

DEPONENT

VERIFICATION:

Verified at Delhi on this the 09 JUN 2025 day of June, 2025 that the contents of the aforesaid affidavit are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

Deepank

DEPONENT

Identify the Deponent who Signed in my Presence

NOTARY
M. ARYA
Reg. No. 19591
APPROVED BY GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC

09 JUN 2025

PICS OF MANGO TREES GARDEN AT MANDAWAR –BIJNOR ROAD & MANGO TREES GARDEN AT MANDAWAR-CHANDAK ROAD, MANDAWAR BEFORE CUTTING OF MANGO TREES

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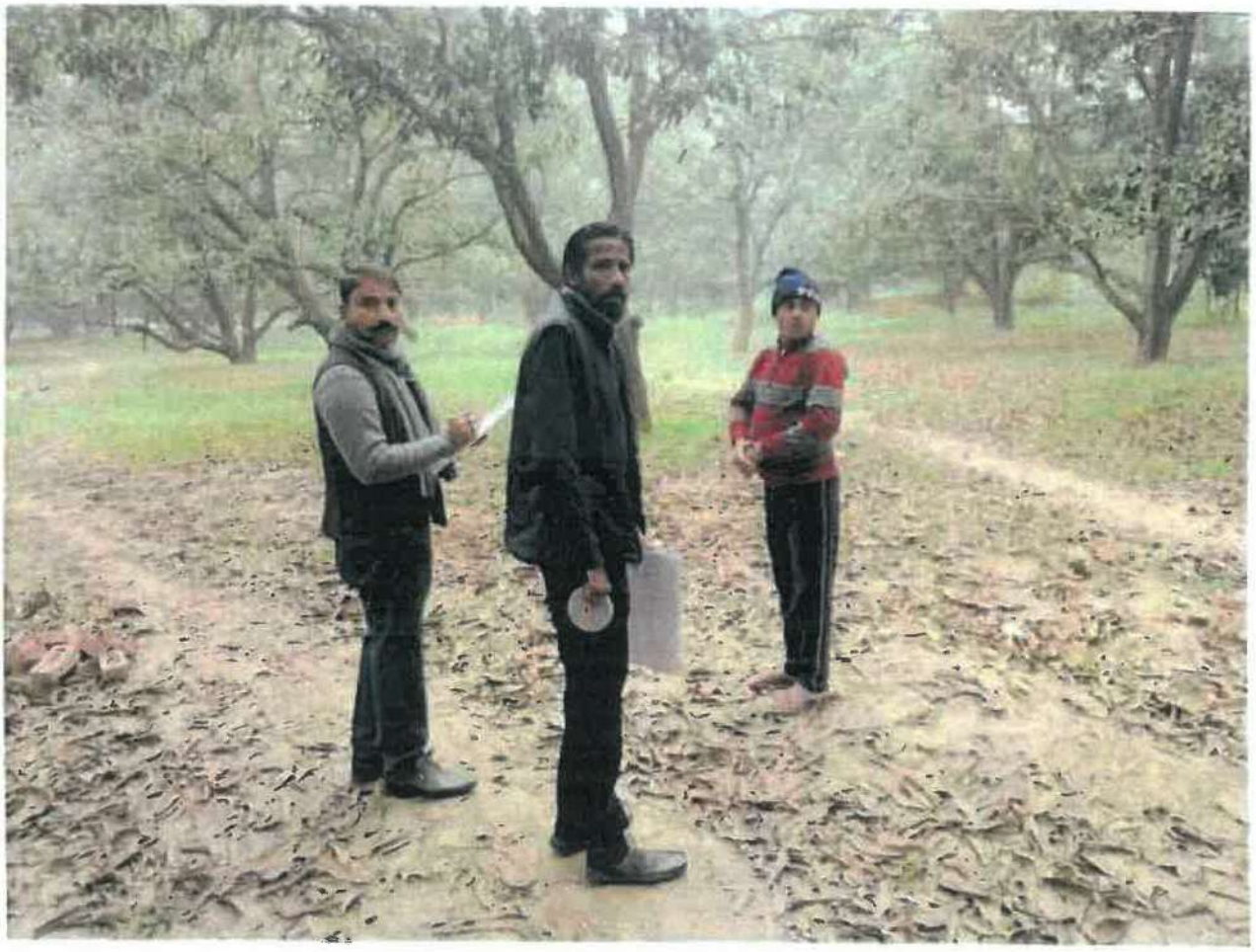

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PICS OF MANGO TREES GARDEN AT MANDAWAR –BIJNOR ROAD & MANGO TREES GARDEN AT MANDAWAR-CHANDAK ROAD, MANDAWAR AFTER CUTTING OF MANGO TREES

17

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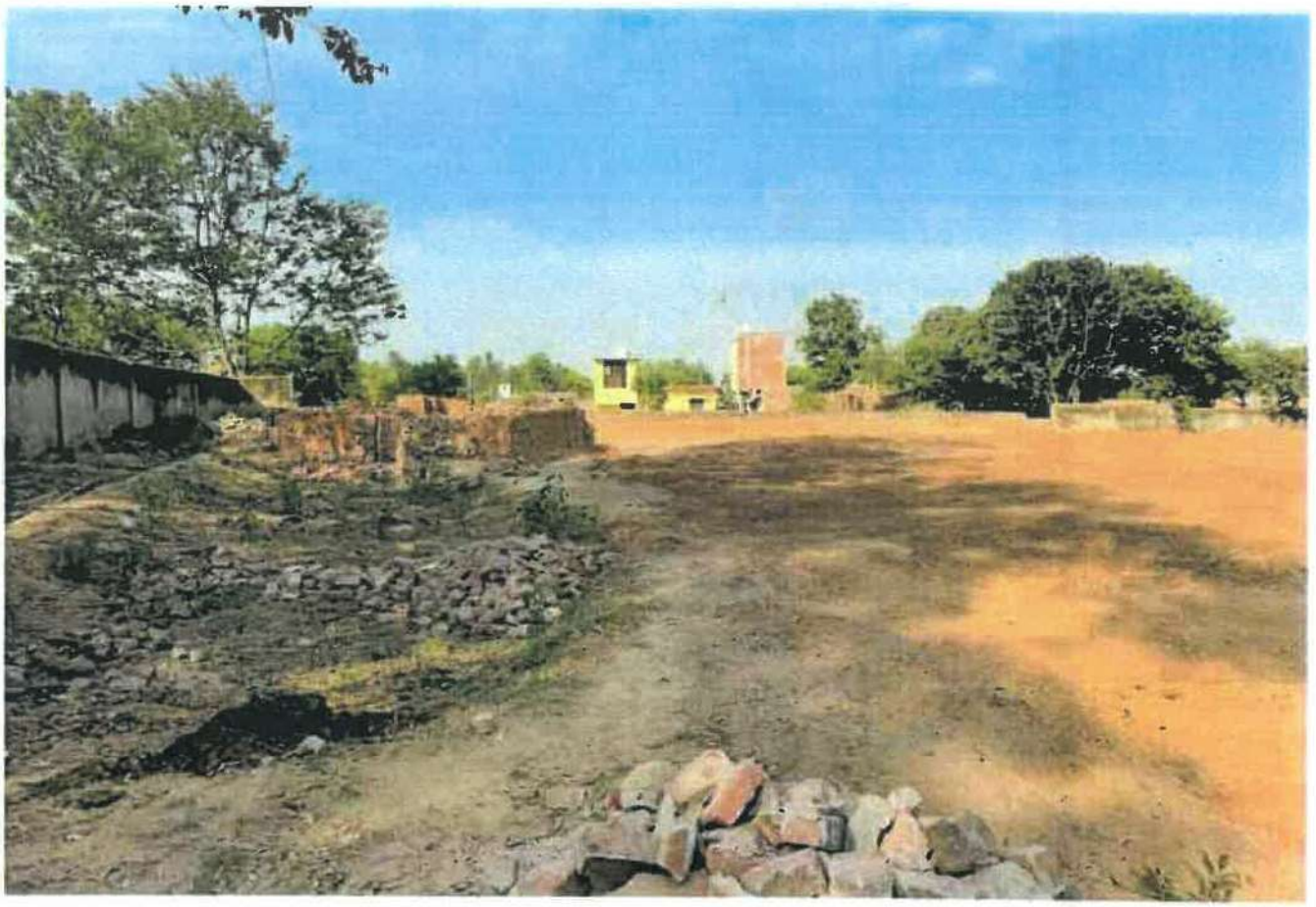

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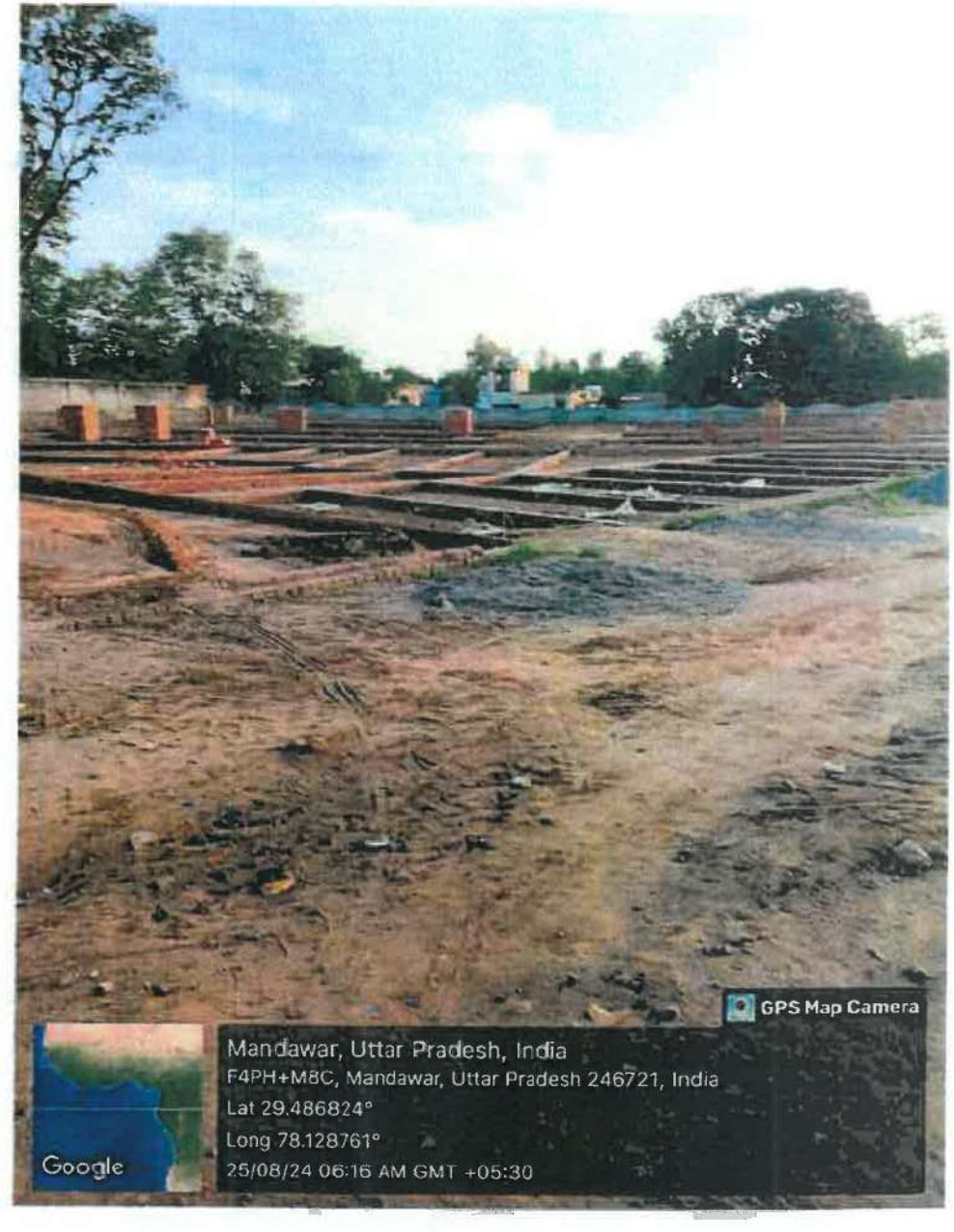
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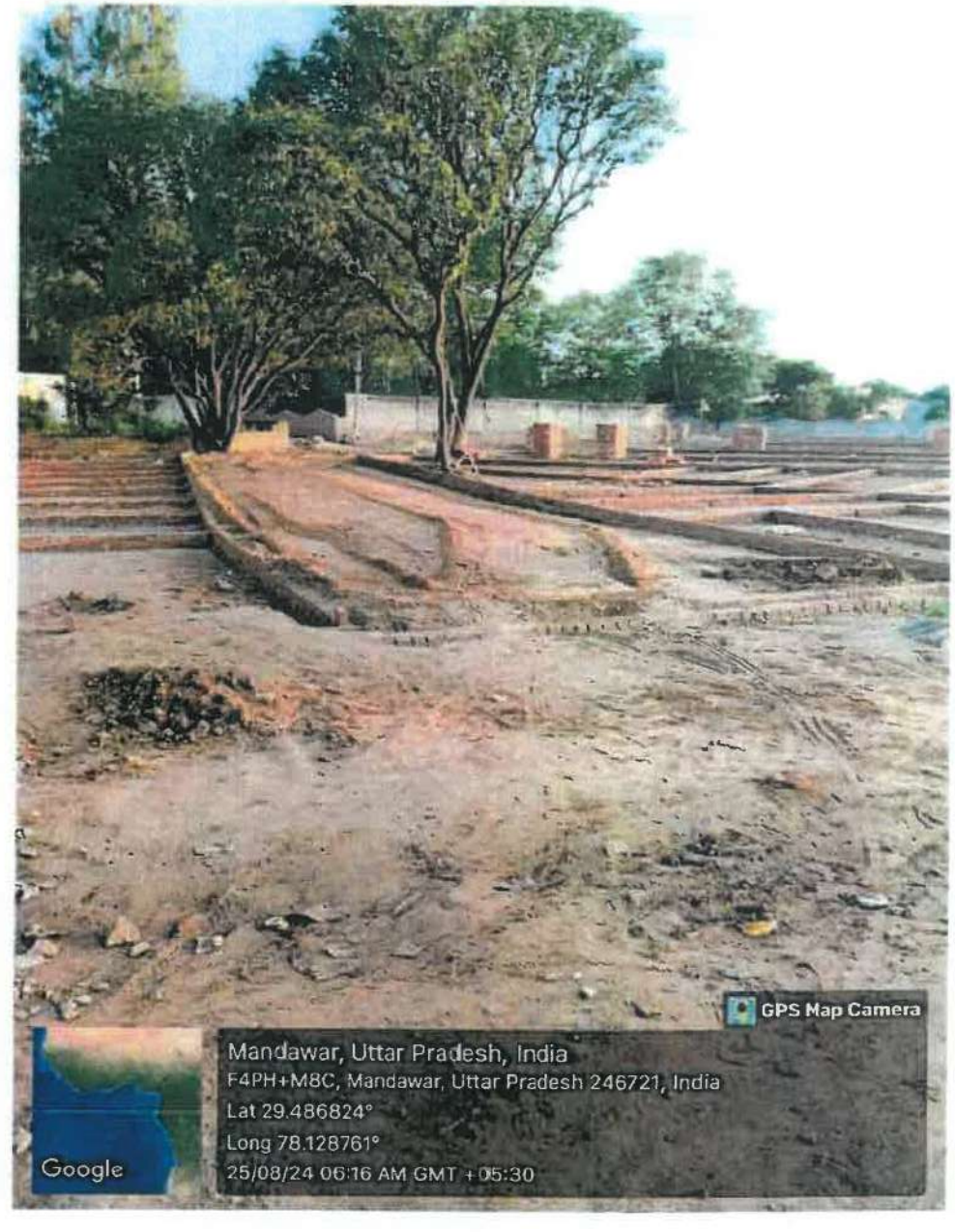
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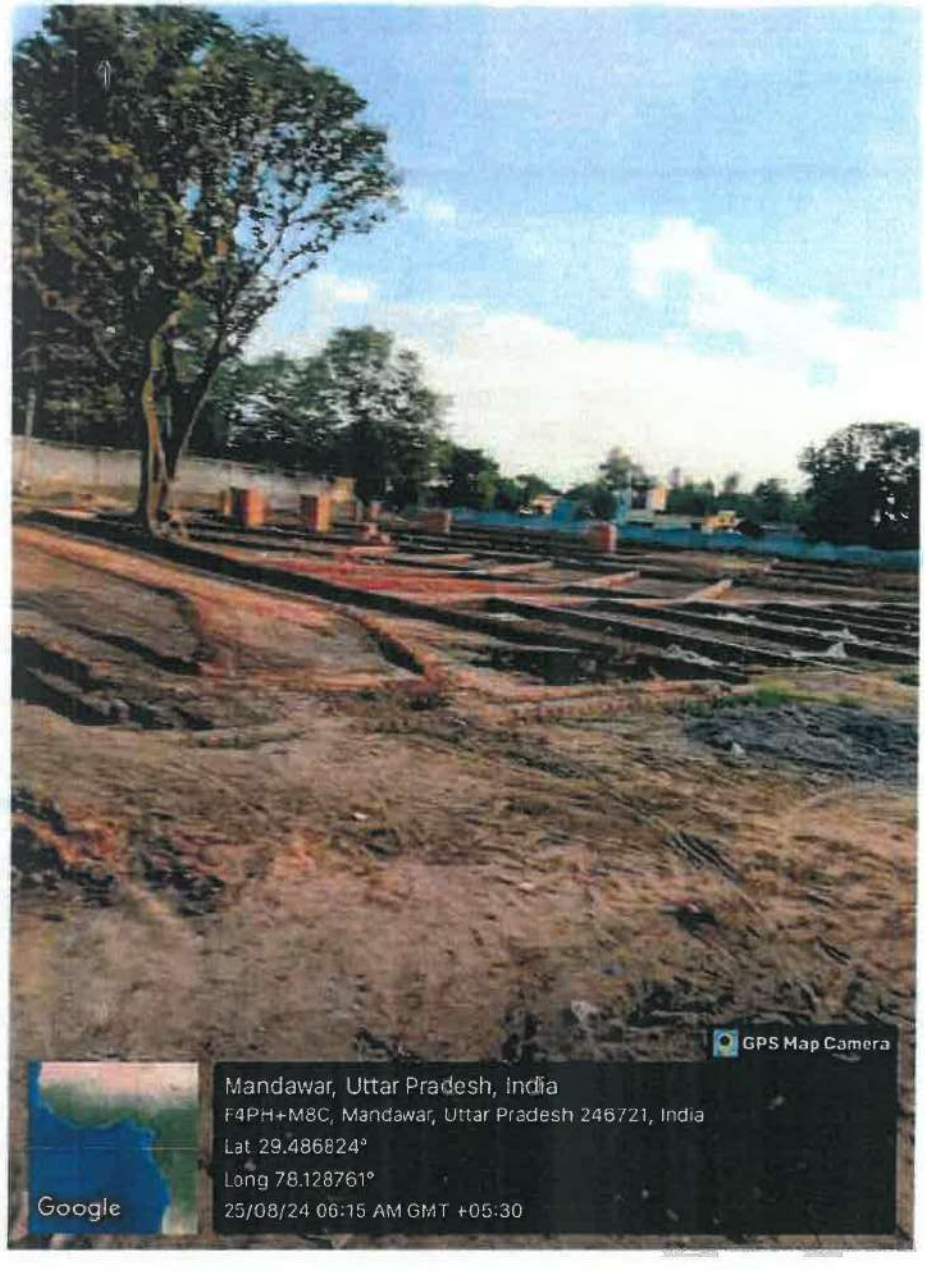
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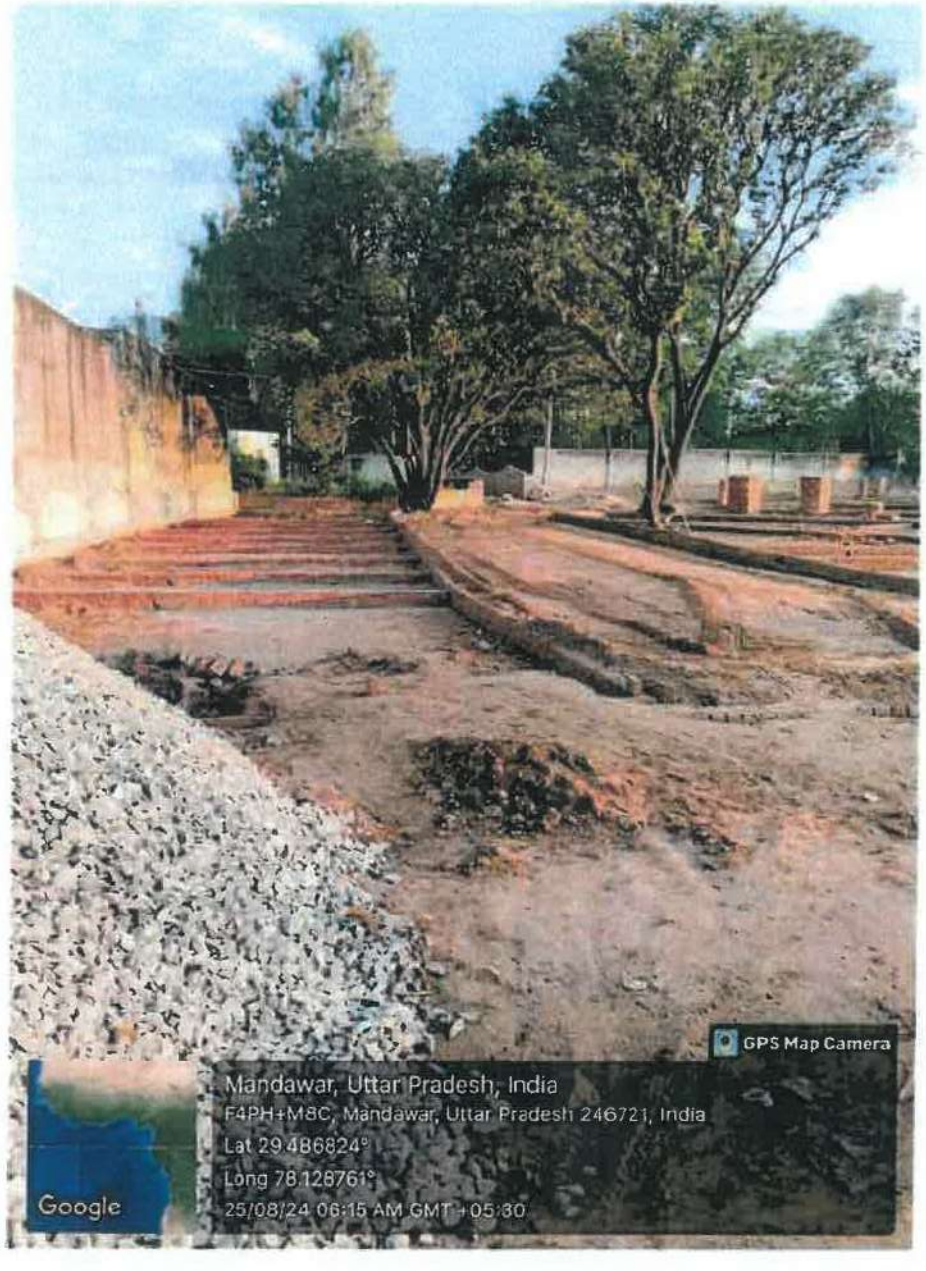
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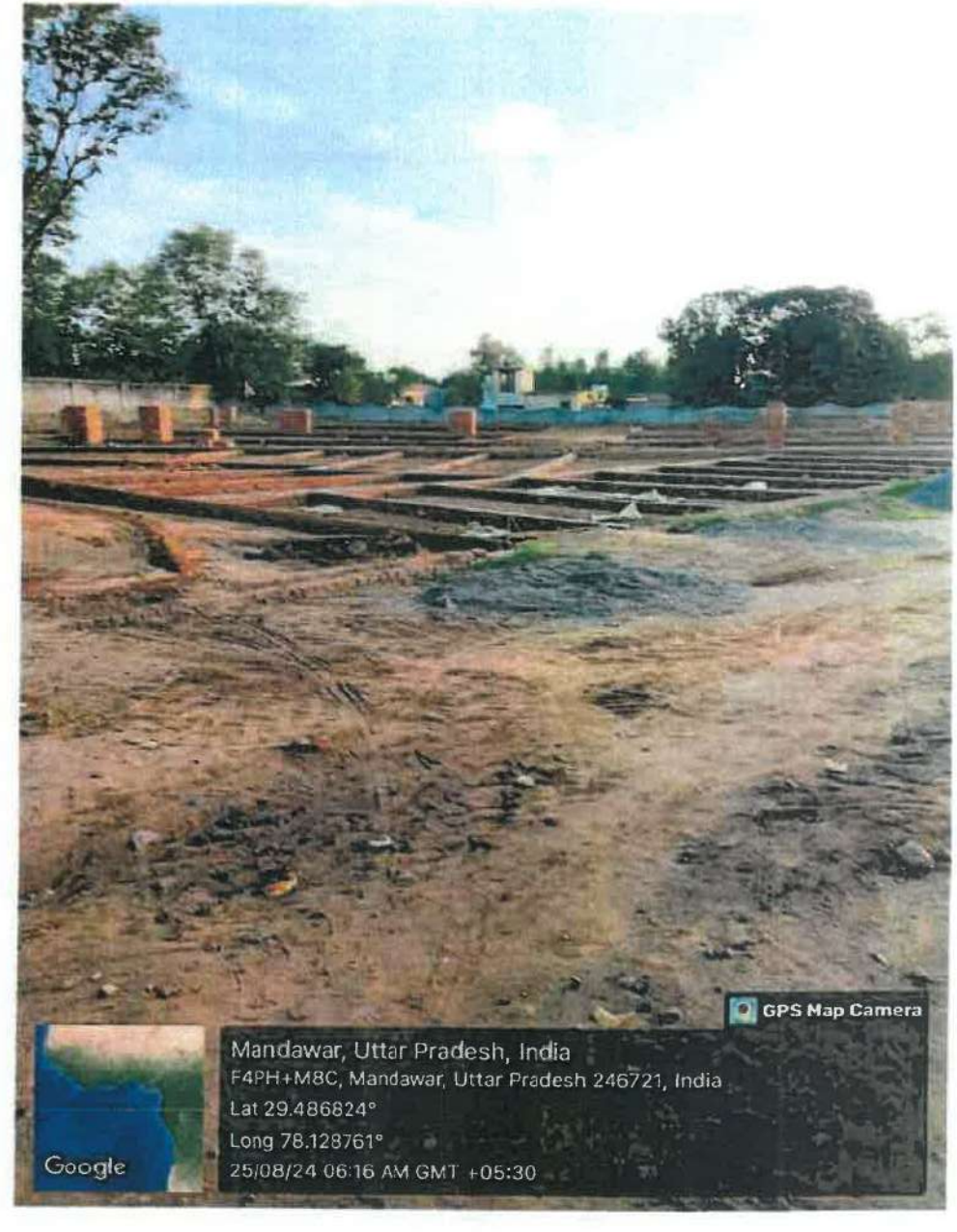
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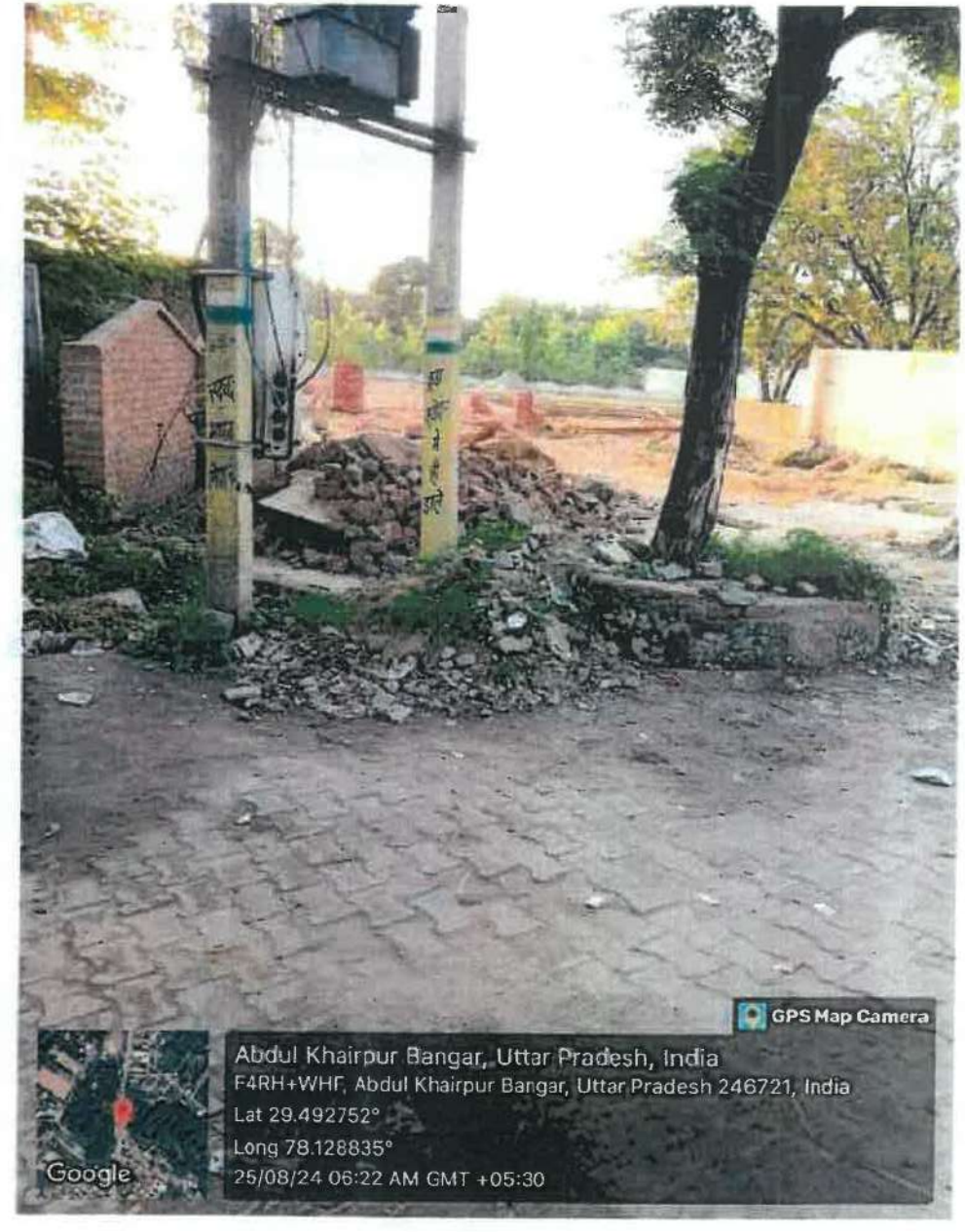
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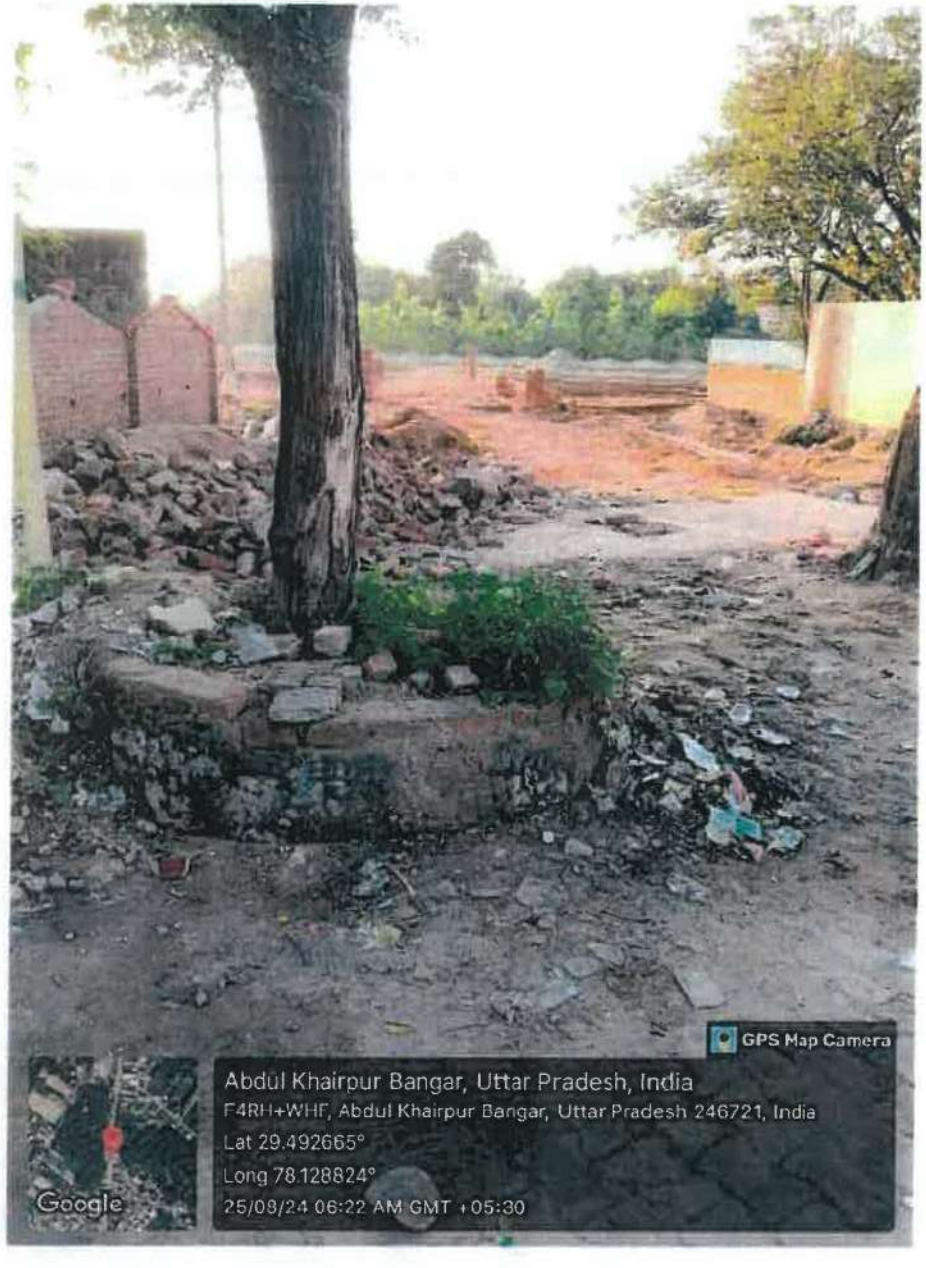
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संलग्नक - 7

ई–3 ई–3 डी0आर0 संख्या–06/बिजनौर/03/24

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

कम संख्या.....4223.....

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1–श्री देवेश शर्मा पुत्र देव शर्मा नि0 बाजार कला मण्डावर। 2– मो0 हाशिम पुत्र मो0 फ़ारूक नि0 मौ0 मंगल बाजार मण्डवर से मुबलिग रूपये (अंकों में) 40000.00 (शब्दो में) चालीस हजार मात्र बावत रेंज केस संख्या 68/बिजनौर/2023–24 के प्रतिकर प्रशमन धनराशि।

दिनॉक 14.03.2024।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

AnyScanner

संलग्नक-7

उप प्रभागीय वनाधिकारी
सा०.वा० प्रभाग, बिजनौर

ई-3 प्र०/ए० 06/B18/03-24

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

बुक संख्या- ..... क्रम संख्या- 423

..... प्रभाग .....

श्री ..... पुत्र ..... से मुबलिग रुपये (अंकों में) 40000=00 (शब्दों में) चालीस हजार मात्र

बाबत ..... 68/बिजनौर/2023-24 के ..... हेतु प्राप्त किये।

दिनांक 14-03-2024

वनाधिकारी के हस्ताक्षर
(नाम व पदनाम सहित)
क्षेत्रीय वन अधिकारी
बिजनौर

पी०एस०यू०पी० (आर०आर०) 1-वानिकी -7-12-20-400 पुस्तकें (कम्प्यूटर/ऑफसेट)।

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
(INDIA)

AnyScanner

ई–3 डी0आर0 संख्या ई–3 डी0आर0 संख्या–13 / बिजनौर / 03 / 24 ।

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

क्रम संख्या.....4230.....

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1–श्री देवेश कुमार शर्मा पुत्र देव कुमार शर्मा नि0 मण्डावर से मुबलिग। 2– शाकिव पुत्र वाजिद नि0 मो0 मंगल बाजार मण्डावर तहसील व जिला बिजनौर से रूपये (अंकों में) 190000.00 (शब्दो में) एक लाख नब्बे हजार मात्र बावत रेंज केस संख्या 75 / बिजनौर / 2023–24 के प्रतिकर प्रशमन धनराशि।

दिनॉक 28.03.2024 ।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

AnyScanner

37

DV-13 | BIJ | 03-24

उप प्रभागीय वनाधिकारी
धा० धा० प्रभाग, बिजनौर

3

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

चालान संख्या- ..... क्रम संख्या- 430

..... प्रभागीय वन अधिकारी

श्री देवेश कुमार शर्मा पुत्र देवी कुमार शर्मा निवासी [illegible]

द्वारा [illegible] के संबंध में [illegible]

से मुबलिग रुपये (अंकों में) 190000=00 (शब्दों में) एक लाख नब्बे हजार मात्र

बाबत रेंज [illegible] 75/बी.पी.[illegible] दि० [illegible] के [illegible]

..... हेतु प्राप्त किये।

दिनांक 28/03/2024

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
(नाम व पदनाम सहित)

पी0एस0यू0पी0 (आर0आर0) 1-वानिकी -7-12-20-400 पुस्तकें (कम्प्यूटर/ऑफसेट)।

AnyScanner

ई–3 डी0आर0 संख्या ई–3 डी0आर0 संख्या–14 / बिजनौर / 03 / 24 ।

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

कम संख्या.....4231.....

...

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1– मोईन पुत्र छम्मन नि0 मो0 शाहबिलायत मण्डावर। 2– बब्लू पुत्र अर्जुन सिंह नि0 डेवलगढ थाना मण्डावर 3–श्री देवेश कुमार शर्मा पुत्र देव कुमार शर्मा नि0 मण्डावर से मुबलिग से रूपये (अंकों में) 165000.00 (शब्दो में) एक लाख पैंसठ हजार मात्र बावत रेंज केस संख्या 76 / बिजनौर / 2023–24 के प्रतिकर प्रशमन धनराशि।

दिनॉक 30.05.2024 ।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

AnyScanner

39

Dr 10-14/8/0/03-24

उप प्रभागीय वनाधिकारी
सा० वा० प्रभाग, बिजनौर

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

क्रम संख्या- 4231

क संख्या- .....

..... प्रभाग.....

मुबलिग रुपये (अंकों में).....1650=00..... (शब्दों में).....

बत.....

..... हेतु प्राप्त किये।

दिनांक.....30/08/2024

वनाधिकारी के हस्ताक्षर
(नाम व पदनाम सहित)

0एस0यू0पी0 (आर0आर0) 1-वानिकी -7-12-20-400 पुस्तकें (कम्प्यूटर/ऑफसेट)।

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
(INDIA)

AnyScanner

BHULEKH
Uttar Pradesh

Hindi

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : बिजनौर जनपद : बिजनौर फसली वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खाता संख्या : 00331

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों केअधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व :
1083	1) देवेश कुमार शर्मा/डा0 देव शर्मा/नि0मंडावर हाल नि0 मंजुलिकगार्डनसहारनपुर 2) मौ0हाशिम/मौ0 फारूख/नि0 मौ0 बाजार मंगल कस्बा मण्डावर	1) राजस्व न्यायालय (तहसीलदार) /T202413160100607 /11-03-2024 /विक्रय	1373फ0	1083(1121691083000012)	0.7970	1) 1/1 2) -	1) 0.4590 2) 0.3380	0.00
							0.7970	-

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव सात नौ सात शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव सात नौ सात शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया	दर्ज किया गया

931

41

932

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : बिजनौर जनपद : बिजनौर फसली वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खाता संख्या : 00331

(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)
1) राजस्व न्यायालय (तहसीलदार) /T202413160100607 /11-03-2024 /विक्रय /PAWAN SINGH (REVENUE INSPECTOR) /12-03-2024	1.1) देवेश कुमार शर्मा/ डा0 देव शर्मा/नि0मंडावर हाल नि0 मंजुलिकगार्डनसहारनपुर (शेष क्षेत्रफल : 0.4590)	1083(1121691083000012)	1.1) 0.3380	1.1) मौ0हाशिम/मौ0 फारूख/नि0 मौ0 बाजार मंगल कस्बा मण्डावर	1083(1121691083000012)	1.1) 0.3380

1) कृषिक से अकृषिक (धारा 80) : 1431फ0-न्यायालय उपजिलधिकारी बिजनौर द्वारा वाद सं0 टी-202413161601811 देवेश कुमार शर्मा बनाम उ0प्र0 सरकार अंतर्गत् धारा 80 अधि0 उ0प्र0 रा0 संहिता 2006 पर दिनांक 13.2.2024 को आदेश हुआ कि तहसीलदार बिजनौर की आख्या दिनांक 09.02.2024 मय प्रार्थना पत्र आर0सी0 प्रपत्र-25 अन्तर्गत धारा 80(2)उ0प्र0राजस्व संहिता-2006 स्वीकार किये जाते है। भूमि स्थित ग्राम मण्डावर परगना मण्डावर तहसील व जिला बिजनौर की उद्धरण खतौनी 1426फ0-1431फ0 के खाता सं0 331 के गाटा सं0 1083 रकबा 0.797हे0 में से 0.459हे0 ,गाटा सं0 1093 रकबा 0.686हे0 व गाटा सं0 1094 रकबा 0.164हे0 कुल 03 खेत कुल रकबा 1.309हे0 लगान 44.70रू0 भूमि को धारा 80(2) उ0 प्र0 राजस्व सहिता-2006 में उल्लिखित शर्तो के अधीन अकृषिक प्रयोग हेतु घोषित किया जाता है। यह घोषणा केवल अकृषिक प्रयोग के लिए की जा रही है। किसी भी राष्ट्रीय राजमार्ग अधिग्रहण मुआवजे पर प्रभावी नही होगी। उक्त भूमि पर किसी भी प्रकार का निर्माण कार्य जिला पंचायत बिजनौर के संगत नियमों के अनुसार अनुमन्य होगा। जिला पंचायत में निर्दिष्ट भू-उपयोग के विरुद्ध किया गया कोई भी निर्माण कार्य विधि विरुद्ध होगा जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार जिला पंचायत बिजनौर को होगा। किसी भी प्रकार का विरोधाभास होने पर यह घोषणा स्वतः निरस्त हो जायेगी। तहसीलदार की आख्या दिनांक 09.02.2024 मय नजरी नक्शा आदेश का अंग रहेंगी। ह0र0का0 6.3.2024 (डिजिटल हस्ताक्षर : PAWAN SINGH/06-03-2024)

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण

42

933

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : बिजनौर जनपद : बिजनौर फसली वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खाता संख्या : 00331

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के बाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है ।

Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through e-district portal/CSC/Tehsil Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

DEEPANK KUMAR SHARMA VS UNION OF INDIA & ANR

From: Vishwendra Verma (verma.vishwendra@yahoo.co.in)

To: secy_moef@nic.in; csup@nic.in; dmbij@nic.in; sdmbi-up@nic.in; spbjr-up@nic.in; sho-mandawar.bi@up.gov.in; sprabi-up@nic.in; dfosfbi-up@nic.in; roghaziabad@uppcb.com; akhileshsinghadvocate@gmail.com

Date: Monday 9 June, 2025 at 04:14 pm IST

Respected Sir/ma'am,

Please find the file attached herewith.

Thanking you,

Warm Regards,

Vishwendra Verma
Advocate

M/s. NSV LAW ASSOCIATES
Advocates, Solicitors & Consultants
UB-33, IndraPrakash Building
21, Barakhamba Road, Connaught Place,
New Delhi 110 001 (INDIA)
Tel: +91 9871704611, 7683073187

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